

an>

Title: Introduction and passing of the Appropriation (No.2) Bill, 2017.

HON. SPEAKER: We will now take up item no. 30A.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2016-17.

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2016-17."

The motion was adopted.

SHRI ARJUN RAM MEGHWAL: I introduce** the Bill.

HON. SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI ARJUN RAM MEGHWAL: Madam, I beg to move:

"That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2016-17, be taken into consideration."

HON. SPEAKER: The question is:

"That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2016-17, be taken into consideration."

The motion was adopted.

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. SPEAKER: The Minister may now move that the Bill be passed.

SHRI ARJUN RAM MEGHWAL: Madam, I beg to move:

"That the Bill be passed."

HON. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

17.07 hours

SUBMISSION OF OUTSTANDING DEMANDS

TO VOTE OF THE HOUSE (GUILLOTINE)

HON. SPEAKER: Hon. Members, a number of Cut Motions to the Outstanding Demands for Grants have been circulated to Members. As there is no time for moving of Cut Motions, I am treating all the Cut Motions as moved.

CUT MOTIONS

HON. SPEAKER: Hon. Members, as has been the practice, I shall now put all the Cut Motions together to the vote of the House.

The cut motions were put and negatived.

HON. SPEAKER: I shall now put the Outstanding Demands for Grants relating to the Ministries/Departments to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2018, in respect of the heads of demands entered in the second column thereof, against:

- (1) Demand No. 4 relating to the Department of Atomic Energy;
- (2) Demand No. 5 relating to Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH);
- (3) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers;

- (4) Demand No. 9 relating to Ministry of Civil Aviation;
- (5) Demand No. 10 relating to Ministry of Coal;
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry;
- (7) Demand Nos. 13 and 14 relating to Ministry of Communications;

- (8) Demand Nos. 15 and 16 relating to Ministry of Consumer Affairs, Food and Public Distribution;

- (9) Demand No. 17 relating to Ministry of Corporate Affairs;

- (10) Demand No. 18 relating to Ministry of Culture;
- (11) Demand No. 23 relating to Ministry of Development of North Eastern Region;
- (12) Demand No. 24 relating to Ministry of Drinking Water and Sanitation;

- (13) Demand No. 25 relating to Ministry of Earth Sciences;
- (14) Demand No. 26 relating to Ministry of Electronics and Information Technology;
- (15) Demand No. 27 relating to Ministry of Environment, Forests and Climate Change;
- (16) Demand No. 28 relating to Ministry of External Affairs;
- (17) Demand No. 29 to 36, 39 and 40 relating to Ministry of Finance;
- (18) Demand No. 41 relating to Ministry of Food Processing Industries;
- (19) Demand Nos. 42 and 43 relating to Ministry of Health and Family Welfare;
- (20) Demand No. 44 and 45 relating to Ministry of Heavy Industries and Public Enterprises;
- (21) Demand No. 56 relating to Ministry of Housing and Urban Poverty Alleviation;
- (22) Demand Nos. 57 and 58 relating to Ministry of Human Resource Development;

- (23) Demand No. 59 relating to Ministry of Information and Broadcasting;
- (24) Demand No. 60 relating to Ministry of Labour and Employment;
- (25) Demand Nos. 61 and 62 relating to Ministry of Law and Justice;
- (26) Demand No. 64 relating to Ministry of Micro, Small and Medium Enterprises;
- (27) Demand No. 65 relating to Ministry of Mines;
- (28) Demand No. 66 relating to Ministry of Minority Affairs;
- (29) Demand No. 67 relating to Ministry of New and Renewable Energy;
- (30) Demand No. 68 relating to Ministry of Panchayati Raj;
- (31) Demand No. 69 relating to Ministry of Parliamentary Affairs;
- (32) Demand No. 70 relating to Ministry of Personnel, Public Grievances and Pensions;
- (33) Demand No. 72 relating to Ministry of Petroleum and Natural Gas;
- (34) Demand No. 73 relating to Ministry of Planning;
- (35) Demand No. 74 relating to Ministry of Power;
- (36) Demand No. 76 relating to Lok Sabha;
- (37) Demand No. 77 relating to Rajya Sabha;
- (38) Demand No. 78 relating to Secretariat of the Vice-President;
- (39) Demand No. 81 relating to Ministry of Road Transport and Highways;
- (40) Demand Nos. 82 and 83 relating to Ministry of Rural Development;
- (41) Demand Nos. 84 to 86 relating to Ministry of Science and Technology;
- (42) Demand No. 87 relating to Ministry of Shipping;
- (43) Demand No. 88 relating to Ministry of Skill Development and Entrepreneurship;
- (44) Demand Nos. 89 and 90 relating to Ministry of Social Justice and Empowerment;
- (45) Demand No. 91 relating to the Department of Space;
- (46) Demand No. 92 relating to Ministry of Statistics and Programme Implementation;
- (47) Demand No. 93 relating to Ministry of Steel;
- (48) Demand No. 94 relating to Ministry of Textiles;
- (49) Demand No. 95 relating to Ministry of Tourism;
- (50) Demand No. 96 relating to Ministry of Tribal Affairs;
- (51) Demand No. 97 relating to Ministry of Urban Development;
- (52) Demand No. 98 relating to Ministry of Water Resources, River Development and Ganga Rejuvenation;
- (53) Demand No. 99 relating to Ministry of Women and Child Development; and
- (54) Demand No. 100 relating to Ministry of Youth Affairs and Sports."

DEMANDS

-
-
-
-
-

The Motion was adopted.

17.13 hours